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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 23rd September, 2013/Asvina 1, 1935 (Saka)

The following Act of Parliament received the assent of the President on the 20th September, 2013, and is hereby published for general information:—

THE PARLIAMENT (PREVENTION OF DISQUALIFICATION) AMENDMENT ACT, 2013

No. 28 OF 2013

[20th September, 2013.]

An Act further to amend the Parliament (Prevention of Disqualification) Act, 1959.

BE it enacted by Parliament in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Parliament (Prevention of Disqualification) Amendment Act, 2013.

Short title and commencement.

(2) It shall be deemed to have come into force on the 19th day of February, 2004.

10 of 1959.

2. In section 3 of the Parliament (Prevention of Disqualification) Act, 1959, in clause (ba), for sub-clause (ii), the following sub-clauses shall be substituted, namely:—

Amendment of section 3.

“(ii) the National Commission for the Scheduled Castes constituted under clause (1) of article 338 of the Constitution;

(*iii*) the National Commission for the Scheduled Tribes constituted under clause (1) of article 338A of the Constitution;”.

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P.K. MALHOTRA,
Secy. to the Govt. of India.